

**V. VENKATA PRASAD
REGISTRAR (VIGILANCE)**



**HYDERABAD,
Dt: 20.08.2015**

ROC.NO.4967/2015 - B.SPL.

Sir/Madam,

SUB: NATIONAL COMPANY LAW TRIBUNAL (NCLT) – Filling up 18 posts of Judicial Members in National Company Law Tribunal, which are to be constituted under Section 408 of the Companies Act, 2013 – Willingness from the eligible Judicial Officers – Called for - Regarding.

REF: Notification No A-12023/3/2013 Ad.IV, dated 10.08.2015 from Sri Ashutosh Anand, Under Secretary to the Government of India, Ministry of Corporate Affairs, New Delhi.

-oOo-

I am to state that the Under Secretary to the Government of India, Ministry of Corporate Affairs, New Delhi, in his letter referred to above has stated that applications are invited in the format for filling up of 18 posts of Judicial Members, National Company Law Tribunal to be constituted under Section 408 of the Companies Act, 2013; and that out of 18 posts 10 posts are unreserved, 3 posts are reserved for SCs, 1 post is reserved for STs and 4 posts are reserved for OBCs. The selected candidates will be required to serve at any of the National Company Law Tribunal Benches which are to be constituted at different places in the Country in a phased manner and the post of Judicial Member in the Tribunal carries the pay scale of Rs 67,000-79,000/- plus allowances as admissible under the Rules and that the qualifications and other conditions stipulated for the post of Judicial Members are also mentioned in the notification. The letter of the Under Secretary to the Government of India, Ministry of Corporate Affairs, New Delhi, along with its enclosures are placed in the High Court's Web site i.e., <http://hc.tap.nic.in>.

I am, therefore, directed, to request you to circulate the same among the District & Sessions Judges, working in your District / Unit and the eligible Officers, may download the copy of the afore-mentioned letter along with enclosures from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 25.08.2015 by **SPEED POST or any other source, and further the willing officers have to fax the covering letter to the High Court before forwarding their application along with enclosures to the High Court.** Applications received after 25.08.2015 will not be forwarded.

Yours faithfully


REGISTRAR (VIGILANCE)

To

1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.

Contd.....2

4. **THE PRL. DISTRICT AND SESSIONS JUDGES:**

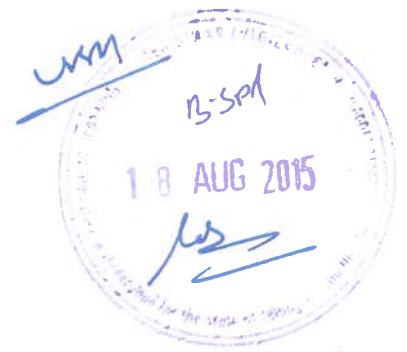
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

5. The Central Project Co-ordinator, High Court of Judicature at Hyderabad. (with a request to upload the letter along with the letter of the Under Secretary to the Government of India, New Delhi along with its enclosures in the High Court's Official website.)

50633



No.A-12023/3/2013-Ad.IV
Government of India
Ministry of Corporate Affairs



'A' Wing, 5th floor, Shastri Bhawan,
New Delhi-110001
Dated the 10th August, 2015.

To

1. Registrars General of All High Courts.
2. Secretaries to Government of India, All Ministries/Departments of the Government of India
3. All Chief Secretaries to the State Government/Union Territories.
4. All RDs/ROCs/OLs in the Ministry of Corporate Affairs
5. Secretary, Company Law Board, BIFR and AAIFR.
6. Registrar, Competition Appellate Tribunal.

Sub: Filling up of 18 posts of Judicial Member in the National Company Law Tribunal (NCLT) - inviting applications for.

Sir,

I am directed to state that applications are invited in the format given in **Annexure-I** for the following posts of Members, National Company Law Tribunal to be constituted under Section 408 of the Companies Act, 2013:-

Judicial Member -18 (Eighteen) posts (10 Unreserved, 3 reserved for SCs, 1 reserved for STs and 4 reserved for OBCs)

2. The selected candidates will be required to serve at any of the NCLT benches which are to be constituted at different parts of the country in a phased manner. The appointment of Member in the NCLT carries All India transfer commitment. The selected persons are liable to be posted to any place having a Bench of the NCLT as per vacancies/exigencies of work.

3. **Qualifications:** As per the provisions of Section 409(2) of the Companies Act, 2013, a person shall not be qualified for appointment as Judicial Member unless he/she:-

- (a) is, or has been, a judge of a High Court, or
- (b) is, or has been, a District Judge for at least five years, or
- (c) has, for at least ten years been an advocate of a court

Explanation - For the purposes of clause (c), in computing the period during which a person has been an advocate of a court, there shall be included any period during which the person has held judicial office or the office of a member of a tribunal or any post, under the Union or a State, requiring special knowledge of law after he become an advocate.

4. A person shall not be eligible for appointment as Judicial Member unless he/she has completed the age of 50 (fifty years) [Section 413(2) of Companies Act, 2013] as on the last date of receipt of application.
5. **Terms of Appointment:** The Member(s) will draw pay in the pay scale Rs.67000-Rs.79000/-(annual increment @ 3%) plus allowances as admissible. The pay scale and other service conditions are subject to revision in the event uniform pay scales and other service conditions for Tribunals etc. are laid down by the Central Government.
6. Every Member shall hold office for a period of five years from the date on which he/she enters upon his/her office, but shall be eligible for re-appointment for another term of 5 years. The term of appointment is, however, subject to the maximum age limit of sixty-five years.
7. Rules relating to service conditions of Members, NCLT are being notified shortly and the same shall be applicable to the appointed candidates. A copy of the rules shall also be displayed on website of the Ministry of Corporate Affairs.
8. Selected candidates will be required to produce a medical fitness certificate before joining.
9. Applications of persons already in Government Service should be forwarded through proper channel. The forwarding authorities should also certify (in the format given in Annexure-II) that the entries in the application have been verified from the records and found correct, and that no disciplinary/vigilance proceedings are either pending or contemplated against the applicant and that no major/minor penalties have been imposed on the officer during the last ten years. The forwarding authorities should enclose the up-to-date Confidential Report (Cossiers) of the applicant for the last five years. A person selected, if already in Government Service, may retain his/her lien with his/her parent cadre or Ministry or Department, as the case may be, while holding office as such for a period not exceeding one year.
10. Serving Members of the Company Law Board who are eligible for appointment as Member under the provisions of the Act and interested to be so appointed may apply.

11. Applicants who had applied earlier in response to circular dated 10th December, 2013 need to apply afresh with reference to the eligibility criteria set out in the present advertisement.

12. Applications in the format given in Annexure-I duly completed should reach Shri Navneet Chouhan, Director, Ministry of Corporate Affairs, Room No. 530, 'A' Wing, 5th floor, Shastri Bhawan, New Delhi-110001 latest by 1st September, 2015. The application may also be downloaded from the Ministry's website at www.mca.gov.in and Company Law Board's website at www.clb.gov.in

Yours faithfully,



(Ashutosh Anand)

Under Secretary to the Govt. of India
Tele. No. 23389782

Copy to:

1. All officers at the Headquarters of the Ministry of Corporate Affairs, New Delhi.
2. E governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry.

FORMAT OF APPLICATION FOR THE POST OF JUDICIAL MEMBER, NATIONAL COMPANY LAW TRIBUNAL

1.	Name in Full (IN BLOCK LETTERS)		Attested copy of passport size photograph to be pasted			
2.	Post applied for:					
3.	Date of Birth (valid documentary proof to be enclosed)					
4.	Father's Name					
5.	Whether SC/ST/OBC (Attested copy of the relevant certificate to be attached)					
6.	Correspondence Address (Including Telephone Number/ Fax Number/ Email Id.) (Email Id. is mandatory)					
7.	Permanent Address (Including Telephone/Fax Number)					
8.	Present occupation/Profession/Service					
9.	Professional income/emoluments for the last three years (give year-wise details)					
10.	Educational Qualifications in the reverse chronological order: (Attested copies of Degree/Diploma to be attached)					
	Name of University/ Equivalent Institution	Degree	Year of Passing	Percentage of Marks Obtained	Academic Distinction	Subject/ Specialisation

11.	State whether the relevant eligibility criteria satisfied for Judicial Member para 3 (a) to (c) and para 4. Also mention the relevant para of eligibility.						
12.	Details of present and previous employment in reverse chronological order in format given below:						
	Name and address of employer	Designation, scale of pay including present pay.	Whether regular/ deputation/ adhoc	Period of service		Nature of duty/ experience	
			From	To			
13.	Details of professional career (As applicable):- <u>Advocate:</u> (a) Date of enrolment, (b) Actual number of years of practice (c) Places and/or the courts before whom practised and period, (d) Details of nature of practice - civil, criminal, constitutional, taxation, labour, company, service etc. (e) Particulars of important cases under the Companies Act, in which the applicant appeared as Counsel. (f) Field of specialisation, if any. (Attested copies of relevant supporting documents, along with those establishing eligibility, to be enclosed).						
14.	Period of notice required for joining the						

	post	
15.	Names & Address of two referees in responsible positions (Not being relatives) in case of candidates not in Government Service.	
16.	Any other special qualifications or experience or publication to the applicant's credit (Attach separate sheet, if required)	

It is certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post and when framed by the Government.

Place:-

Date:-

Name: _____ (Signature)

(Certificate to be furnished by the Employer/Head of office/Forwarding authority)

Certified that the particulars furnished by ----- are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified that:-

- (i) There is no vigilance or disciplinary case pending/contemplated against Sh. /Smt. -----.
- (ii) His/her integrity is certified.
- (iii) His/her CR/APAR dossier in original is enclosed/photocopies of the ACRs/APAR for the last five years duly attested by an officer of the rank of Under Secretary to the Govt. of India or above, are enclosed.
- (iv) "No major/minor penalty has been imposed on him/her during the last ten years."
- (v) A list of major/minor penalties imposed on him/her last ten years is enclosed.

Signature-----

Name and Designation-----

Tel. No.-----

Office Seal

Place :

Date:

List of enclosures:

- 1.
- 2.
- 3.
- 4.
- 5.

(Strike out which is not applicable)